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(b) and (c). The implementation of the recommendations made by the Estimates Committee of the Andhra Pradesh Assembly is primarily the concern of the State Government. It is, however, understood that one recommendation about the merger of the posts of Managing Director and General Manager has been implemented. The others are under the consideration of the State Government.

Foundation of Simla Hills

1609. { Shri Chuni Lal: Shri Daljit Singh:

Will the Minister of Steel and Mines be pleased to state:

(a) whether it is a fact that Dr. West who headed the Geological Survey of India for a number of years and conducted investigations for a long time came to the conclusion that Simla hills stand partly on air and partly on a rock;

(b) whether it is also a fact that some portions of this historic hill station have been sinking gradually for the past three years; and

(c) if so, the steps which Government are taking to protect the hills from sinking?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) No, Sir.

- (b) No, Sir.
- (c) Does not arise.

12,10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CRACKER EXPLOSIONS NEAR TOWN HALL AND ON PARLIAMENT STREET

Shri Yashpal Singh (Kairana): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I Attention to Matter of 5684 Urgent Public Importance

request that he may make a statement thereon:

The cracker explosions near Town Hall, Delhi, and in Parliament Street, New Delhi, on the 15th and the 16th December, 1964, respectively.

The Minister of Home Affairs (Shri Nanda): At about 3.15 p.m. on the 15th December, 1964, a loud report was heard in the Town Hall premises where the Municipal Corporation Offices are also located. Information about the explosion was received at the Kotwali Police Station by phone, and the local police reached the spot immediately followed soon after by the Special Staff of C.I.D. It was found that a cracker had exploded on the pucca road inside the northern compound of the Town Hall near its eastern gate. No stone or iron pieces were recovered at the site of the explosion.

One person, a shop employee, is reported to have received a superficial injury on his left leg. He was sent for medical examination. The medical report, however, indicates that this injury was between 24/36 hours old. This person had gone to the Town Hall to pay a bill for water charges. He is being interrogated by the Special Staff.

On the 16th December, 1964 at 6.15 p.m., Shri Baljit Singh S.I. while on patrol duty heard the sound of a loud blast from the premises of Bible House situated on Parliament Street. The local police reached the spot immediately followed shortly by the Special Staff.

A doctor from Vellore Hospital, who was staying there, was injured by the cracker explosion. He was taking a stroll inside the compound of the House when the blast took place. He was at once taken to the Willingdon Hospital for medical attention, his injuries were found to be simple and he was discharged immediately after treatment.

5. It appears that the crackers were exploded only with a view to mischief. Experienced police officers who inspected the spot, are of the opinion that so far as they could judge the crackers were of ordinary type, of the kind generally used for fire works on festive occasions, for the manufacture of which licences are given fairly The crackers exploded did freely. not appear to have been made in violation of the Explosives Rules. But a definite opinion will have to await the report of the Inspector of Explosives to whom the material has been sent for analysis, as is done in such cases.

6. In respect of both the incidents, cases have been registered under sections 286/337 I.P.C.

I may add that I just received the report about the result of the examination and the information is that this was not anything out of the ordinary and that it was an ordinary cracker not contravening the provisions of the Explosives Rules.

श्री बक्षपाल सिंह : जम्मू काश्मीर और दिल्ली में जो यह धमाके हुए हैं, क्या सरकार ने उनके मैटीरियल को एग्जामिन किया है त्रीर देखा है कि दोनों जगहों पर एक ही मैटीरियल था या अलग अलग मैटीरियल था। दूसरे क्या दिल्ली में ऐसे लोग भी हैं जो पालियामेंट के डिमाक्रेटिक सेट अप को नहीं मानते हैं और एक नये डिमाक्रटिक सेट अप की रात दिन रट लगाते हैं, श्रीर क्या गवर्नमेंट ने यह खयाल किया है कि इन केसेज की जिम्मेदारी उन लोगों के ऊपर है ।

श्वी नन्दाः मैं कह चुका हूँ कि यह जो क्रेकर थे उनके अन्दर कोई खास मैटीरियल थाही नहीं। जहां तक एक बड़ी लम्बी बात डिमाकेटिक सेट अप की है उसके बारे में मैं कुछ कहना नहीं चाहता। श्री क्रोंकार लाल बेरवा (कोटा): सन् 1963-64 में जो कई घटनायें हुई थीं उनके लिये सरकार ने दिल्ली से बाहर की पुलिस बुलाई थी। उसने कहां तक एसे केसेज पर काब्पाया है।

श्री नन्दा : पहले यह वाकयात हु झ करते थे, लेकिन दो साल से कुछ नहीं हुया। यह ग्रभी ग्रभी पिछले महीने में 14, 15 नवम्बर से फिर शुरू हुए हैं। तब से कोई चार केसेज हो चुके हैं। पुलिस ने उनके प्रलावा बहुत से केसेज पकड़े हैं जो कि केकर वगैरह एक्स्प्लोड नहीं कर सके लेकिन उनके पास मैटीरियल था। लेकिन यह केसेज तो ग्रभी पिछले महीने में शुरू हुए हैं।

श्री प्रकाशवीर शास्त्री (विजनौर) : ग्रध्यक्ष महोदय, जिस समय दिल्ली प्रदेश कांग्रेस की ग्रोर से रामलीला मैदान में दिल्ली में विधान सभा बनाने की मांग करने के लिये सम्मेलन हो रहा था, जिसमें कि गह मंत्री स्वयं उपस्थित थे, उस समय आसफ अली रोड पर इसी प्रकार का विस्फोट हम्रा । उस समय एक व्यक्ति ने मझको टैलीफोन किया और एक नाम तक बताया कि दिल्ली प्रदेश कांग्रेस के ग्रमक व्यक्ति का हाथ उसमें है । परसों पार्लियामेंट स्टीट में जो धमाका तन्ना है उसके सम्बन्ध में भी बडे वडे समाचार पत्नों में इस प्रकार की रिपोर्ट है कि उसके पीछे भी वही व्यक्ति है जो भारत सरकार के सामने यह कहना चाहते हैं कि जब तक दिल्ली के ग्रन्दर विधान सभा नहीं बनेगी तब तक इस प्रकार के विस्फोट बराबर होते रहेंगे । तो क्या भारत सरकार ने अपने सूतों से यह बात भी जानी है कि इसके पीछे दिल्ली प्रदेश कांग्रेस के कुछ उन प्रमुख व्यक्तियों का हाथ है जो विधान सभा के बनाने के बारे में ग्रातंक पैदा कर रहे हैं।

श्वी नन्दा: मैं साफ तौर पर कह देना चाहता हूं कि साननीय सदस्य जो कुछ कह 5687Calling

[श्री नन्दा]

रहे हैं उसमें ज्यादती है ग्रौर ग्रन्याय है। मेरे पास ऐसी कोई इन्फार्मेशन नहीं है।

श्री प्रकाशवीर शास्त्री : मैं तो कहता हं कि ग्राप जानकारी लें ।

Shri D. C. Sharma (Gurdaspur): The hon. Minister described it as an act of mischief. May I know how long the Government of India and the Home Minister are going to tolerate these acts of mischief which have travelled from Asaf Ali Road and Town Hall to the Parliament Street and which are coming very near the Parliament House also? May I also know.....

Mr. Speaker: I think that would be enough.

Shri D. C. Sharma:...how long it will take for Government to control the situation which has been existing off and on during the last seven or eight years, namely bomb explosions, cracker explosions and things of that kind?

Shri Nanda: The hon. Member possibly speaks in a lighter mood....

Shri D. C. Sharma: Certainly not I take objection to this. I did not speak in a lighter mood.

Mr. Speaker: I must assure the hon. Minister that the hon. Member is very serious.

Shri D C. Sharma: It is the hon. Minister who is not serious.....

Mr. Speaker: Now, the hon. Member may resume his seat.

Shri Nanda: I take the hon. Member's assurance—of course, no assurance was needed.....

Shri D. C. Sharma: I do want your assurance.

Shri Nanda:....that it is very serious. I take this matter even more seriously.

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Shri D. C. Sharma: You do not.

Mr. Speaker: Order, order.

Shri Nanda: He is becoming more serious still. I am taking it seriously for this reason. These were crackers and these were things of which nobody need take any serious account. But I do feel that we must prevent these things also in order to be able to avert anything which may be graver or of greater seriousness. Therefore, we have made all the arrangements for intensifying the watch and vigilance, though during the previous two years or so nothing had happened and, therefore there may have been some relexation. Now, this will be looked after very adequately, and I would assure the hon. Member of that,

श्वी नवल प्रभाकर (दिल्ली करोलवाग): क्या मैं जान सकता हूं कि चार साल पहले जो बम विस्फोट होते थे उस समय जो एक नया पुलिस दस्ता कायम किया गया था जांच पड़ताल के लिये, उसी दस्ते को इस जांच का काम दिया गया है ।

श्री नन्दा : उस दस्ते को इस वक्त ग्रीरभी बढ़ाया जा रहा है ।

Shri P. C. Borocah (Sibsagar): May I know whether Government have any proposal to comb the capital to trace the mischief-mongers, if not saboteurs, who are responsible for these explosions in the capital?

Shri Nanda: These mischiefmongers were being apprehended. Several arrests have been made about the previous occurrences.

Shri Hem Barua (Gauhati): The apprehension in this country is that the persons indulging in these explosions must be Pakistani agents who have spread their tentacles from the State of Jammu and Kashmir to this capital, whereas Pakistani propaganda 5689 Calling

is that these persons must be Indians belonging to a particular community who, in order to calumnise Pakistanis' brethren in faith in this country, have done this. In the context of this and because of this serious difference of opinion and doupts in the country and broad policy abroad also, may I know Government are whether serious about pinpointing the actual source of these incidents so as to put at rest all sorts of doubts, rumours, cnallenges and counter-challenges?

Shri Nanda: The doubts and suggestions of the hon. Member are very far-reaching.

An hon. Member: Far-fetched.

Shri Hem Barua: Pakistan is doing that.

Shri Nanda: All that is being kept in view in the larger context of the situation in the country. But so far as this particular matter is concerned, it has a more limited significance.

Shri Himmatsinhji (Kutch): The hon, Minister, said and it was also reported in the papers, that it was an ordinary cracker. What was the type of injury, was it burns or any other kind of thing?

Shri Nanda: The injury in the first case was, according to medical report, an ol_d injury and, therefore, it was not related to this. I have not got details of the second.

Shri Kapur Singh (Ludhiana): Is there any evidence in the possession of Government to suggest existence of a nexus between these explosions and other explosions, now and then, here, there and elsewhere?

Shri Nanda: This is too broad a nexus for me to say anything abcut here.

Shri Kapur Singh: It is a simple question. There is nothing too broad about it.

Mr. Speaker: Here, there, elsewhere—all that is too broad.

Shri Kapur Singh: Throughout the country.

(SAKA) Attention to 5690 Matter of Urgent Public Importance

Shrimati Yashoda Reddy (Kurnool): The hon. Minister said that for the last two years we did not have any explosions, though we had some earlier, and now for the last two or three months we are having these.....

Shri Nanda: Not two or three months, but the last month.

Shrimati Yashoda Reddy: I want to know whether either in the previous case or in the present one, any particular political party or any particular community, whatever the motive—mischief or otherwise—has been found to be involved and connected.

Shri Nanda: This was more a matter of mischief, as I said, rather than of any political intent or motivation.

Dr. Sarojini Mahishi (Dharwar North): In the light of the criticism made by members of the Corporation and other persons in Delhi regarding the inefficiency of the police and vigilance authorities, what additional steps would Government like to take to strengthen the police and vigilance organisation in Delhi?

Shri Nanda: I have already stated that for this particular purpose, a squad which was being employed before, is now being re-employed; also it is being strengthened further.

Shri M L. Jadhav (Malegaon): Is it a fact that these explosions have created an atmosphere of a sense of insecurity among the citizens?

Shri Nanda: Though I would acknowledge our responsibility to prevent these things, and also deal with them when they occur, I would request the hon. Member not to be scared by crackers.

Shri P. R. Chakraverti (Dhanbad): How many cases have been tried and how many convictions obtained? Also is there any connection between these explosions and the spy ring?

Shri Nanda: A_S far as I can recall about 70 per cent of the cases which arose have been worked out and a considerable number of convictions have been obtained

5691 Calling Attention to DECEMBER 18, 1964 Matter of Urgent Public Importance

श्री बाल्मीकी (खुर्जा) : ऐसा प्रतीत - होता है कि सरकार इस घटना को एक हल्के-पन से लेती है, गम्भीरता से नहीं लेती है। मैं जानना चाहता हूं कि एक दो वर्ष पहले श्री र ग्रव भी जब यह विस्फोटों की घटनाएं हो रही हैं तो सरकार इनके बारे में ग्रभी तक किसी नतीजे पर क्यों नहीं पहुंची है श्रीर क्या ऐसा प्रतीत नहीं होता है कि सरकार का सी॰ ग्राई॰ डी॰ विभाग ठीक तरह से काम नहीं करता है श्रीर विशेषकर यह गुप्त-चर विभाग इधर कोई गम्भीरता से ध्यान नहीं देता है ?

श्री नन्दा : इसका जवाब तो मैं चुका हूं कि हम इसके वारे में कोई हलकेपन से गौर नहीं कर रहे हैं और हमने इस मामले में पहले से भी अधिक और भारी ढंग से काम करने का फैसला किया है ।

श्वो बु० प्रि० मौर्य (ग्रलीगढ़) : ग्राध्यक्ष महोदय पहले जामा मस्जिद में इस तरीके का एक विस्फोट हुया था । उसके बाद वहां से चांदनी चौक में विस्फोट हुया, चांदनी चौक से आगे चल कर महानगर पालिका ग्रर्थात् टाउन हाल के पास हुआ फिर उससे आगे बढ़ कर यह विस्फोट पालिया-मेंट स्ट्रीट पर हुआ और इस तरह से हम देखते हैं कि यह विस्फोट हमारे पालियामेंट हाउस के नजदीक आता चला जा रहा है तो क्या इसकी गम्भीरता की आेर सरकार का ध्यान गया है ?

म्रा<mark>घ्यक्ष महोदय</mark>ः यह फासलातो पहलेभीतयहो चुकाहै।

श्री वु॰ प्रि॰ मौर्यः पहले जो विस्फोटों के सम्बन्ध में गिरफ्तारियां हुई थीं उनके कनविक्शंस के बारे में मैं जानना चाहूंगा कि उनमें क्या हुया ?

ग्रध्यक्ष महोदयः गिरफ्तारियां तो की हैं।

श्वी नन्दाः उन में इनक्वायरी हो रही है। श्री **वु० प्रि० मौर्य**ः श्रीमन्, कोई गिरफ्तारियां ग्रभी तक नहीं हुई हैं ।

श्रीनन्दाः पिछले केसेज में हई थीं।

श्री शिव चरण गुग्त (दिल्ली-सदर) : पिछल दो महीनौं में दिल्ली में जो यह विस्फोट के वाकयात हुए हैं ग्रीर कल दिल्ली के चीफ़ कमिश्नर ने एक बयान में कहा है कि दिल्ली के ग्रन्दर काइम के केसेज बढ़ रहे हैं तो क्या इन हालात पर गौर करते हुए भारत सरकार बताएगी कि क्या क्या कदम उठाये जायेंगे ताकि दिल्ली में यह काइम्स न बढ़ सकें ?

श्री नन्दा : यह ठीक है कि काइम की तादाद में इजाफा हुआ है और इसी के लिए गौर किया जा रहा है और इन काइम्स को ज्यादा अच्छे तरीके से कम करने के वास्ते इंतजाम भी हो रहा है ।

श्रीं बु० प्रि० मौर्यः मेरे प्रज्ञ का उत्तर नहीं स्राया। मैंने पूछा था कि जिन्हें पहले सजाएं हुई वे स्रब जेल से बाहर हैं याजेल के स्रन्दर हैं ?

अध्यक्ष महोदयः प्रव अगर वह अ्रिनी सजा पूरी कर चुके होंगे तो उनको बाहर आना ही था ।

12.27 hrs.

PAPERS LAID ON THE TABLE Annual Report of the Manganese Ore (India) Limited, Nageur etc.

The Parliamentary Secretary to the Minister of Steel and Mines (Shri Thimmaiah): On behalf of Shri Sanjiva Reddy, I beg to lay on the Table a Table a copy each of the following papers: —

 (i) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.